

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 307 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of EMCO Ltd.**

**...Appellant**

**Versus**

**Mary Mody & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Sanjeev Kumar and Mr. Anshul Sehgal, Advocates.**

**For Respondent: Mr. Kumar Anurag Singh and Mr. Zain Khan, Advocates  
for R-1.**

**Mr. Sundaresh Bhat, Advocate**

**Ms. Saloni Kothari, Advocate for R-1 (RP)**

**Mr. Ayush J. Rajani, Advocate for R-2 (RP).**

**O R D E R**  
**(Virtual Mode)**

**19.01.2021** Learned counsel for the Appellant submits that he has filed 'Notes of Written Submissions' which is taken on record.

Learned counsels for the Respondent Nos. 1 and 2 submitted that he has also filed 'Notes of Written Submissions' which taken on record.

Pleadings are complete.

List the Appeal 'For Hearing' on **1<sup>st</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**